

बुझ रह सकेगे। सरकार को इन सब बातों को ध्यान में रखते हुए इस बारे में अपनी नीति निर्धारित करनी चाहिए।

SHRI F.A. AHMED : I do not think I am supposed to reply to the hon. Member because the objectives of the policy which the hon. Member has brought before this House are such with which no one differs and which are accepted by everyone. We are also in favour of looking into the interests both of the producer as well as of the consumer. Keeping in view the interests of both the producer and the consumer we shall certainly take a decision on the basis of all the views which have been expressed both in this House as well as in the Rajya Sabha also by the Prices Commission.

SHRI AMRIT NAHATA (Barmer) : Only the producer's point of view has been placed and not the consumer's ... *(Interruption)*.

12.38 : hrs.

PAPERS LAID ON THE TABLE

NOTIFICATION UNDER INDIAN TELEGRAPH ACT, 1885

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI KEDAR NATH SINGH): Sir, on behalf of Shri H.N. Bahuguna,

I beg to lay on the Table—

- (i) A copy of the Indian Wireless Telegraphy (Commercial Radio Operators Certificates of Proficiency and Licence to operate Wireless Telegraphy) Amendment Rules, 1971 (Hindi and English versions) published in Notification No. G.S.R. 1470 in Gazette of India dated the 9th October, 1971, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885.
- (ii) A statement (Hindi and English versions) showing reasons for

delay in laying the above Notification. [*Placed in Library. see No. LT—1713/72*].

U.P.S.C. (EXEMPTION FROM CONSULTATION) AMENDMENT REGULATIONS 1971. AIS (D.A) RULES 1972 AND REPORT OF COMMISSIONER FOR LINGUISTIC MINORITIES

The Minister of State in the Ministry of Home Affairs and in the Department of Personnel (Shri Ram Niwas Mirdha) :

- (1) I beg to re-lay on the Table a copy of the Union Public Service Commission (Exemption from Consultation) Amendment Regulations, 1971 (Hindi and English versions) Published in Notification No. G.S.R. 1654 in Gazette of India dated the 6th November, 1971, under clause (5) of article 320 of the Constitution, together with an explanatory note. [*Placed in Library See No. LT-1714/72*]
- (2) I beg to lay on the Table—
 - (i) A Note (Hindi and English versions) explaining the reasons for re-laying the Notification mentioned at (1) above.
 - (ii) A copy of the All India Services (Dearness Allowance) Rules, 1972 (Hindi and English versions) Published in Notification No. G.S.R. 362 in Gazette of India dated the 25th March, 1972, under sub-section (2) of section 3 of the All India Services Act, 1951. [*Placed in Library. See No. LT-1715/72*]
 - (iii) (a) A copy of the Twelfth Report (Hindi and English versions) of the Commissioner for Linguistic Minorities for the period 1st July, 1969 to 30th June, 1970, under clause (2) of article 350B of the Constitution.
(b) A statement (Hindi and English versions) showing the reasons for delay in laying the above Report [*Placed in Library, See No. LT—1716/72*]